Tripura State Civil Services (Revised Pay) Rules, 2017.

(As Amended upto 1st Amendment Rules, 2018 dt. 06.11.2018).



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GOVERNMENT OF TRIPURA FINANCE DEPARTMENT

No.F.7(2)-FIN(PC)/2017

Dated, Agartala, 11th July, 2017

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following Rules; namely:-

RULES

1. Short title and commencement:

- (1) These Rules may be called the "Tripura State Civil Services (Revised Pay) Rules, 2017."
- (2) Save as otherwise provided hereinafter, they shall be deemed to have come into force on the 1st day of April, 2017.

2. Application:

- (1) Save as otherwise provided by or under these Rules, these Rules shall apply to persons appointed in / against regular scales of pay/ pay structure to services and posts in connection with the affairs of the State of Tripura.
- (2) Unless specially extended under express order of the Government, these Rules shall not apply to:-

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- (a) Members of All India Services, Members of Tripura Judicial Service, Members of the Services to whom University Grants Commission (UGC) and the All Indian Council of Technical Education (AICTE) pay structure apply.
- (b) Employees and staff of High Court of Tripura unless adopted by the High Court of Tripura / Workers of Autonomous Bodies / PSUs / Cooperatives Banks/ Agencies / Societies and similar Organisations except specifically relaxed by the Government for particular case(s) for adoption.
- (c) Persons not in whole time employment.
- (d) Persons paid out of contingencies.
- (e) Persons paid otherwise than on a monthly fixed pay basis including those paid only on piece rate basis.
- (f) Persons employed on contract basis except where the contract provides otherwise.
- (g) Persons in re-employment in Government service after retirement.
- (h) Persons in employment/ re-employment/ contract under different schemes being funded fully or partly by the Government of Tripura.
- (i) Any other class or category of persons whom the Governor may, by order, specifically exclude from the application of all or any of the provisions contained in these rules.

3. Definitions:

- (1) In these Rules, unless the context otherwise requires:-
- (i) "existing basic pay" means the pay drawn in the prescribed existing Pay Band and Grade Pay or Pay in the existing scale.
- (ii) "existing Pay Band and Grade Pay" in relation to a Government employee means the Pay Band and the Grade pay applicable to the post held by the Government employee as on the date immediately before the notification of these rules whether in a substantive capacity or in officiating capacity.

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- (iii) "existing scale" in relation to a Government employee means the pay scale applicable to the post held by the Government employee as on the date immediately before the notification of these rules whether in substantive capacity in officiating capacity.
- (iv) "existing pay structure" in relation to a Government employee the present system of Pay Band and Grade Pay or the Pay Scale applicable to the post held by the Government employee as on the date immediately before the coming into force of these rules whether in a substantive or in officiating capacity.
- (v) "existing emoluments" means the sum of (i) existing basic pay and (ii) existing dearness allowance appropriate to the basic pay as on 31st day of March, 2017;
- (vi) "Pay Matrix" means Matrix specified in the Schedule-I with Levels of pay arranged in vertical cells as assigned to corresponding existing Pay Band and existing Grade pay or scale;
- (vii) "Level" in the Pay Matrix shall mean the Level corresponding to the existing Pay Band and Grade Pay or scale specified in the Schedule-I.
- (viii) "Pay in the level" means pay drawn in the appropriate Cell of the Level as specified in the Schedule.
- (ix) "Revised pay structure" in relation to a post means the Pay Matrix and the Levels specified therein corresponding to the existing Pay Band and Grade Pay or scale of the post, unless a different revised level is notified separately for that post.
- (x) "basic pay" in the revised pay structure means the pay drawn in the prescribed Level in the Pay Matrix;
 - Note: Special Pay, Personal Pay, Non Practicing Allowance (NPA), honorarium and any other addition to pay shall not be included in the basic pay for the purpose of computation of fixation of pay.

(xi) "Revised emoluments" means the pay in the Level of a Government employee in the revised pay structure;

and

(xii) "Schedule" means a Schedule appended to these rules.

Note: Where a female Government employee is concerned, the word "he", "his" and "him" used in the rules shall be taken to mean "she", "her" and "her" respectively in these rules.

4. Level of posts:

The level of posts shall be determined in accordance with the various Levels as assigned to corresponding existing Pay Band and Grade Pay or scale as specified in the Pay Matrix.

5. Drawal of pay in the revised pay structure:

Save as otherwise provided in these rules, a Government employee who is in service on 31st day of March, 2017 or who may have been appointed on or after 1st day of April, 2017 shall draw pay in the Level in the revised pay structure applicable to the post/service which he has been holding or as the case may be, to which he may have been appointed;

Provided that a Government employee who is in service on 31stday of March, 2017 or who enters service on or after 1st day of April, 2017 but before the publication of these rules, may, at his option, continue to draw pay in the existing pay structure, until the date on which he earns his next or any subsequent increment(s) in the existing pay structure or until he vacates his post or ceases to draw pay in the existing pay structure.

Provided further that in cases where a Government employee has been placed in a higher grade pay or scale between 1st day of April, 2017 and the date of notification of these rules on account of promotion or upgradation, the Government employee may elect to switch over to the revised pay structure from the date of such promotion or upgradation, as the case may be.

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- Explanation 1: The option to retain the existing pay structure under the proviso to this rule shall be admissible only in respect of one existing Pay Band and Grade Pay or scale.
- Explanation 2: The aforesaid option shall not be admissible to any person appointed to a post for the first time in Government service or by transfer from another post on or after the 1st day of April, 2017 and he shall be allowed pay only in the revised pay structure. Re-appointment after break in service to a post/ service on or after the 1st day of April, 2017 shall in all cases be treated as first appointment for the purpose of these rules.
- Explanation 3: Where a Government employee exercises the option under the proviso to this rule to retain the existing pay structure of a post held by him in an officiating capacity on a regular basis for the purpose of regulation of pay in that pay structure under Fundamental Rule 22, or under any other rule or order applicable to that post, his substantive pay shall be substantive pay which he would have drawn had he retained the existing pay structure in respect of the permanent post on which he holds a lien or would have held a lien had his lien not been suspended or the pay of the officiating post which has acquired the character of substantive pay in accordance with any order for the time being in force, whichever is higher.
 - Note:- A Government employee exercising option to retain the existing pay structure under this rule shall continue to draw the Dearness Allowance as was appropriate to the pay of existing pay structure at the rates in force on 1st day of April, 2017.

6. Exercise of option:

(1) The option under the proviso to Rule 5 shall be exercised in writing in the Form appended to Schedule II to these Rules so as to reach the authority mentioned in sub-rule (2) within three months of the date of notification of these rules or where any

revision in the existing pay structure is made by any order subsequent to the date of notification of these rules, within three months of the date of such order.

Provided that -

- (a) a Government employee who on the date of publication of these Rules in the Official Gazette is on leave or deputation or foreign service, the said option shall be exercised in writing so as to reach the said authority within three months of the date of his taking charge of his post after return from such leave or deputation or foreign service; and
- (b) where Government employee is under suspension on the date of publication of these rules in the Official Gazette, shall exercise the option in writing so as to reach the said authority within the three months of the date of his return to his duties or within 3 (three) months of the date of publication of these rules in Official Gazette, if that date is latter than the date prescribed in this subrule.
- (2) The option shall be intimated by all concerned Government employees to their respective Heads of Office along-with an undertaking, in the Form appended to these rules. But Officers borne under TCS, TPS, TFS, Gazetted portion of Tripura Secretariat Service, Gazetted portion of Tripura Stenographer Service, Head of Departments shall submit their respective options to the Finance Department (Establishment Branch).
- (3) If the option under sub-rule (1) has not been received by the Head of Office within the period mentioned in sub-rule (1), the Government employee shall be deemed to have elected to be governed by the revised pay structure with effect from the 1st day of April, 2017 or the date of appointment, if it happens to be later than 1st day of April, 2017, as the case may be.
- (4) The option, once exercised shall be final and cannot be modified on any subsequent date.



- Note 1: A Government employee, whose service is terminated on or after 1st day of April, 2017 and who is unable to exercise the option within the prescribed time limit, on account of discharge on the expiry of the sanctioned posts, resignation, dismissal or discharge on disciplinary grounds, shall be entitled to exercise option under sub-rule(1).
- Note 2: A Government employee, who died on or after the 1st day of April, 2017 and could not exercise the option within prescribed time limit is deemed to have opted for the revised pay structure on and from the 1st day of April, 2017 or such later date as is most beneficial to their dependents if the revised pay structure is more favourable and in such cases, necessary action shall be taken by the Head of Office.
- Note 3: A Government employee, who was on earned leave or any other kind of leave on the 1st day of April, 2017 and is entitled to leave salary shall be allowed the benefits of exercising option under this rule.

7. Fixation of pay of an existing employee in the revised pay structure:

- (1) The initial pay of a Government employee who is in service on 31st day of March, 2017 and elected or is deemed to have elected under Rule 6 to be governed by the revised pay structure incorporated in these Rules on and from 1st day of April, 2017, shall, unless in any case the Governor of Tripura by special order otherwise directs, be fixed in the following manners-
 - (i) The pay in the applicable Level in the Pay Matrix shall be the pay obtained by multiplying the existing basic pay by a factor of 2.25, rounded off to the nearest rupee and the figure so arrived at will be located in that Level of the Pay Matrix and if such identical figure corresponds to any Cell in the applicable Level of the Pay Matrix, the same shall be the pay, and if no such Cell is available in the applicable Level, the pay shall be fixed at the immediate next higher Cell in that applicable Level of the Pay Matrix. Refer to Illustration No.1 given at Annexure.

- (ii) If the minimum pay or the first Cell in the applicable Level is more than the amount arrived at as per sub-clause (i) above, the pay shall be fixed at minimum pay or the first Cell of that applicable Level.
- (2) A Government employee who is on leave on the 1st day of April, 2017 and is entitled to leave salary, shall become entitled to pay in the revised pay structure from 1st day of April, 2017 or the date of option for the revised pay structure.
- (3) A Government employee who is on study leave on the 1st day of April, 2017, shall be entitled to the pay in the revised pay structure from the 1st day of April, 2017 or the date of option.
- (4) A Government employee under suspension shall continue to draw subsistence allowance based on existing pay structure and his pay in the revised pay structure shall be subject to the final order on the pending disciplinary proceedings.
- (5) Where the amount of existing emoluments exceed the revised emoluments in respect of any employee, the difference amount shall be allowed as personal pay to be absorbed in future increases in pay.
- Where in the fixation of pay under sub-rule (1), the pay of a Government employee, who, in the existing pay structure, was drawing immediately before the 1st day of April, 2017 more pay than another Government employee junior to him in the same cadre and same post, gets fixed in the revised pay structure in a Cell lower than that of such junior, his pay shall be stepped up to the same Cell in the revised pay structure as that of his junior.
- (7) Subject to the provisions of Rule 5, if the pay as fixed in the officiating post under sub-rule (1) is lower than the pay fixed in the substantive post, the former shall be fixed at the same stage as the substantive pay.
- (8) The Head of Office shall prepare statement of fixation of pay under the Tripura State Civil Services (Revised Pay) Rules, 2017 as per format appended to the Annexure.

E. Fixation of pay in revised pay structure of employees appointed as direct recruits on or after 1st day of April, 2017:

The pay of employees appointed by direct recruitment on or after 1st day of April, 2017 shall be fixed at the minimum pay or the first Cell in the Level, applicable to the post to which such employees are appointed.

provided that where the existing pay of such employee appointed on or after 1st day of April, 2017 and before the date of publication of these rules in Official Gazette has already been fixed in the existing pay structure and if his existing emoluments happen to exceed the minimum pay or the first Cell in the Level, as applicable to the post to which he is appointed on or after 1st day of April, 2017, such difference shall be paid as personal pay to be absorbed in future increments in pay.

For example, a person entering Government service as a direct recruit at Level 7 on or after 1st day of April, 2017 shall get his pay fixed at Rs.18,770/-, at Level 10 of Rs. 30,380/-, at Level 11 of Rs. 32,920/- and so on.

9. Fixation of pay on promotion on or after 1st day of April, 2017:

The fixation of pay in case of promotion from one Level to another in the revised pay structure shall be made in the following manner:-

One increment shall be given in the Level from which the employee is promoted and he shall be placed at a Cell equal to the figure so arrived at in the Level of the post to which promoted and if no such Cell is available in the Level to which promoted, he shall be placed at the next higher Cell in that Level. Refer to Illustration No.2 given at Annexure.

10. Increments in Pay Matrix:

- (1) The rate of increment shall be @ 3% per annum.
- (2) The increment shall be as specified in the vertical Cells of the applicable Level in the Pay Matrix. Refer to Illustration No. 3 given at Annexure.

11. Date of next increment in the revised pay structure:

(1) There shall be two dates for grant of increment namely, 1st January and 1st July of every year.

Provided that an employee shall be entitled to only one annual increment either on 1st January or on 1st July depending on the date of his appointment, promotion or grant of financial up-gradation.

The increment in respect of an employee appointed or promoted or granted financial up-gradation including MACPS during the period between the 2nd day of January and 1st day of July (both inclusive) shall be granted on 1st day of January of the following year and the increment in respect of an employee appointed or promoted or granted financial up-gradation including up-gradation under MACPS during the period between the 2nd day of July and 1st day of January (both inclusive) shall be granted on 1st day of July of the following year. Refer to Illustration No. 4 given at Annexure.

Note:

- (a) In case of an employee appointed or promoted in the hierarchy or under MACP during the period between the 2nd day of July 2017 and the 1st day of January, 2018, the first increment shall accrue on the 1st day of July, 2018 and thereafter it shall accrue after one year on annual basis.
- (b) In case of an employee appointed or promoted in the hierarchy or under MACP during the period between the 2nd day of January, 2017 and the 1st day of July, 2017, who did not draw any increment on 1st day of July, 2017 the next increment shall accrue on 1st day of January, 2018 and thereafter it shall accrue after one year on annual basis.

Provided further that an employee who opts to fix his pay in the revised pay structure as on 1st day of April, 2017 shall be allowed to avail his normal increment on 1st day of July, 2017.



- 12. Modified Assured Career Progression Scheme (MACPS) with effect from 1stday of April, 2017:
- (1) A new scheme titled "Modified Assured Career Progression Scheme (MACPS)", effective from 1st day of April, 2017, shall replace the existing "Assured Career Progression Scheme (ACPS)" introduced under Tripura State Civil Services (Revised Pay) Rules, 2009.
- (2) Under the MACPS, all regular State Government employees whose pay has been fixed in the Level 1 to 13 of the Pay Matrix shall be entitled to get a maximum of 3(three) financial up-gradations, the first up-gradation shall be after 10 years of continuous and satisfactory service against regular scale, second after another 7 years of continuous and satisfactory service (total 17 years) and third after further 8 years of continuous and satisfactory service (total 25 years) in their service career provided the concerned employee had not got up to three financial up-gradations including promotions. All Government employees who are directly recruited to posts in the Level 14, 15 and 16 (or their existing pay structure) shall be entitled to 3,2 and 1 financial up-gradations respectively under this scheme provided the concerned employee had not got scale up-gradation including promotion upto 3, 2 and 1 respectively as per concerned Service Rules.

Explanation:-

"Financial Upgradations" for the purpose of these rules shall mean – any kind of following benefit(s) granted to a Government employee:

- (i) Grant of 1st, 2nd or 3rd CAS/ACP or any upgradation under TSCS (Revised Pay) Rules 1988, TSCS (Revised Pay) Rules 1999 and TSCS (Revised Pay) Rules 2009 read with their respective amendments.
- (ii) Promotion from one post to another in same or higher pay scale with the benefit of next stage or one increment or more in the pay scale / pay structure of promotional post.
- (iii) Promotion while drawing pay in ACP Pay structure at a stage less than minimum of the pay scale or pay band of promotional post where pay is fixed at minimum of

- pay scale or pay structure of the promotional post with the benefit of equal to or more than one increment.
- (iv) Modification of Pay Level from date on or after 1st day of April, 2017.
- (v) Benefit of stepping up due to CAS/ ACP/ MACP for whatsoever reason, before or on or after 1st day of April, 2017.
- (vi) If Government employee is ordered to officiate in a higher post of higher pay structure on a regular basis, the employee will be treated to have availed one advancement from the date of officiating the higher post on higher pay structure.
- should be considered how many times the concerned employee got the benefit of financial upgradation including promotion after his direct entry into the service in the State Government or as the case may be, after his direct entry into the cadre service of the State Government in which he is presently serving. Each case of promotion or scale upgradation availed by him after his direct entry into cadre where he is presently serving or, as the case may be, in the post/service or a Department will be treated as consumption of one MACP. This will mean that for those employees who entered the cadre service through promotion, the benefit of this promotion along with promotion/scale upgradation availed by him before entry into the cadre service will also be counted as consumption of MACP.
- Gradation/ACP/CAS), every Head of Office shall initiate proposal as per prescribed formats as appended to Schedule III to the Head of Department for the employee(s) whose MACP becomes due. On receipt of these proposals from the Heads of Office, the Head of Department will arrange scrutiny at his end and issue formal communication sanctioning the MACP in favour of eligible cases. On receipt of the communication of sanction, the Head of Office shall make fixation under MACP and record the same in the Service Book of the concerned employee.

- Those Government employees who had completed 10 years of service before 1st day (5)of April, 2017 but had not got or consumed any benefit of promotion/scale upgradation under revised pay rules framed in the past by the State Government from time to time, they will now be provided the benefit of 1st MACP from the date of his coming over to the revised pay structure under these rules. Similarly, those Government employees who had completed 17 years of service before 1st day of April, 2017 but had not got/consumed any benefit or got/consumed one benefit of promotion or upgradation under Revised Pay Rules framed in the past by the State Government from time to time, they will now be provided the benefit of 2nd MACP directly from the date of his coming over to the revised pay structure under these Rules. In respect of Government employees who had completed 25 years of service before 1st day of April, 2017 but had not got/consumed any benefit of promotion or scale upgradation/financial upgradation or got/consumed two benefits of promotion or financial upgradation under Revised Pay Rules framed in the past by the State Government from time to time, they will now be provided the benefit of 3rd MACP directly from the date of his coming over to the revised pay structure under these rules. The benefit under this provision should be allowed subject to fulfilment of all conditions stipulated in this rule.
- (6) The financial up-gradation under the scheme will involve grant of one increment at existing rate in the existing Level of the Pay Matrix in which the pay of the employee is fixed without any further fixation of pay in the immediate next higher Level of the Pay Matrix.
- (7) The financial up-gradation under this scheme will be purely personal to the employee concerned and it will have no relevance to his seniority position. There will be no change in his designation or functional/reporting responsibilities. Moreover, other benefits/facilities available for the promotion posts would also not be available to him/her until and unless the Government employee has been duly promoted to the higher post.
- (8) Under the MACP, in case an employee whose pay after addition of one increment at existing rate exceeds the highest amount of the Level in the Pay Matrix, to which his pay has

been revised an equal pay or the next higher amount shall be located in the immediate next higher Level of the Pay Matrix and the pay would be granted in accordance with the formula mentioned under Rule 13.

- (9) The financial benefit of the scheme shall be given with effect from 1st day of April, 2017 only, although the services rendered by the employee before 1st day of April, 2017 and promotions/ACPs benefit availed before 1st day of April, 2017 shall be taken into account for deciding and determining the extent of benefit under MACP. If the post of an employee has been upgraded at any stage of the service career, the same shall be considered as a promotion for the purpose of deciding the benefit of MACPS.
- (10) If financial up-gradation takes place by way of promotion or CAS or ACP, as the case may be, prior to the period mentioned in the scheme, no further advancement will be admissible at the end of the period mentioned at that stage.
- (11) The past service rendered in Public Sector Undertakings/Autonomous Organisations/ Agencies/Corporations/Statutory bodies etc. shall not be counted for the purpose of MACPS.
- (12) If within a year after the date of grant of financial benefit under MACPS the employee becomes eligible and is granted a promotion as per the service rules, the pay fixation for the said promotion will be on the basis of the pay drawn by the employee before receipt of the MACPS benefit. By way of MACP, the pay of the Government employee shall not exceed the highest amount of the Level of the Pay Matrix assigned to his promotion post. However, amount due to MACPS can be same as promotion post. Similarly, if an employee decides to decline a promotion for any reason what-so-ever his case will not be considered for the benefit under MACPS.
- (13) Grant of higher pay scale under the Scheme shall be conditional to the fact that an employee, while accepting the said benefit shall deemed to have given his unqualified acceptance for regular promotion on occurrence of vacancy subsequently.



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- If a Government employee, after availing the financial upgradation under the ACP Scheme subsequently refuses to accept the regular promotion, the financial up gradation already granted will not be withdrawn. However, the subsequent financial up-gradations will get postponed suitably by the Administrative Department.
- The employees who are on deputation and become due for consideration for benefit (15)under MACP their cases shall be considered as follows:-
- If the post of deputation carries the same pay scale as that of the post held by that employee before the deputation, his case will be considered for MACPS benefit.
- If the pay drawn on deputation is more than the pay drawn by the employee before deputation, his case will not be considered for MACPS benefit.
- In any case the employee will be given an option to accept either the MACPS or the pay scale of the deputation post and such option will be final.
- If any employee is ordered by the Government for any reason what-so-ever to join at a lower post either in the same Department or in any other Department, he shall be entitled to the benefit of MACP provided that such order is not issued as a consequence of a Departmental proceedings resulting into the reversion.
- If there is a Disciplinary Proceeding or Criminal Proceeding against an employee, the benefits will be granted provisionally from the same date as in normal case and subject to the condition as follows:-
 - (a) If there is any amount to be recovered as penalty, the recovery will be made as usual under existing rules of the Government.
 - If stoppage of increment is ordered as penalty, the date of effect of MACP benefit will be delayed by the number equal to the number of stopped (b) increments and recovery for the excess drawn will be made as usual.

Stagnation increment: 13.

A Government employee whose pay has been fixed in any of the Level below Level 19 of the Pay Matrix the revised pay structure and whose pay exceeds the highest amount

of the Level in the Pay Matrix, after addition of one increment, shall get his pay fixed by locating an equal pay or next higher amount in the immediate next Level of the Pay Matrix. Such Government employee shall continue to move vertically down in that immediate next higher Level and so on till his pay in the Pay Matrix reaches the maximum of Level 18. Thereafter his/her pay should be fixed in appropriate Cell of the Level 19.

- (2) A Government employee whose pay has been fixed in any of the Level between Level 19 to 21 (both inclusive) and his pay exceeds the highest pay in that Level in Pay Matrix after addition of one increment, his pay shall draw stagnation increment at the same rate after every 2(two) years of stagnation in the revised pay structure, without the opportunity to get his pay fixed at the immediate next higher Level or beyond Level 21, as the case may be, but shall not exceed the highest amount in Level 21.
- (3) No fixation of pay will take place and no increment will be allowed when the substantive promotion is earned subsequently.

14. Stepping up of pay:

- (1) Where a senior Government employee got promoted to a higher post before the 1st day of April, 2017 draws less pay in the revised pay structure than his junior who is promoted to the higher post on or after the 1st day April, 2017, the pay of such senior Government employee in the revised pay structure shall be stepped up to an amount equal to the pay as fixed for his junior in that higher post and such stepping up shall be done with effect from the date of promotion of the junior Government employee subject to the fulfilment of the following conditions, namely:
 - a. both the junior and the senior Government employees belong to the same cadre and the posts in which they have been promoted are identical in the same cadre;
 - b. the existing pay structure and the revised pay structure of the lower and higher posts in which they are entitled to draw pay are identical;
 - c. the senior Government employees at the time of promotion are drawing equal or more pay than the junior;

d. the anomaly is directly as a result of the application of the provisions of Fundamental Rule 22 or any other rule or order regulating pay fixation on such promotion in the revised pay structure.

Provided that if the junior officer was drawing more pay in the existing pay structure than the senior by virtue of any advance increments granted to him, the provisions of this sub-rule shall not be invoked to step up the pay of the senior officer.

(2) The order relating to re-fixation of the pay of the senior officer in accordance with clause (i) shall be issued under Fundamental Rule 27 and the senior officer shall be entitled to the next increment on completion of his required qualifying service with effect from the date of re-fixation of pay.

15. Payment of arrears:

Notwithstanding anything contained elsewhere in these Rules, or in any other Rules for the time being in force, the benefit of revision of pay for the month of April, 2017 payable in May, 2017 and onwards shall be provided in cash.

The Government employees, who had died/retired/superannuated on or after the 1st day of April, 2017 and before publication of these Rules in the Official Gazette, shall be paid arrear pay and allowances for the period from the 1st day of April, 2017 upto the date of his death /retirement/superannuation in cash.

Group wise Classification of employees:

From the date of commencement of these rules, the employees shall be classified as Group-A, Group-B, Group-C and Group-D in the following manner:-

	-	
(i)	Group-A	Government employees holding all posts in the Level 14 to
St Will		21 of the Tripura State Pay Matrix.
(ii)	Group-B	Government employees holding all posts in the Level 11 to
(11)		13 of the Tripura State Pay Matrix.
(iii)	Group-C	the self-self pacts in the level 5 to
(111)	•	10 of the Tripura State Pay Matrix.
		Government employees holding all posts in the Level 1 to 4
(iv)	Group-D	Government employees holding all posts in the Level 1 to 4
,,	•	of the Tripura State Pay Matrix.

17. Training Incentive:

The existing system of providing lump sum training incentive as mentioned at TSCs (Revised Pay) Rules, 2009 read with its amendments issued from time to time shall continue

18. Overriding effect of rules:

The provisions of the Fundamental Rules, the TSCS (Revised Pay) Rules, 1975, TSCS (Revised Pay) Rules, 1982, TSCS (Revised Pay)Rules, 1988, TSCS (Revised Pay) Rules, 1999, TSCS (Revised Pay), Rules, 2009 shall not, save as otherwise provided in these rules, apply to cases where pay is regulated under these rules, to the extent they are inconsistent with these rules.

19. Power to relax:

Where the Governor is satisfied that the operation of all or any of the provisions of these Rules causes undue hardship in any particular case, he may, by order, dispense with or relax the requirements of that rule to such an extent and subject to such conditions as he may consider necessary for dealing with the case in a just and equitable manner.

20. Interpretation:

If any question arises relating to the interpretation of any of the provisions of these rules, it shall be referred to the Finance Department of the Government of Tripura for decision.

(M. Nagaraju, IAS)

Principal Secretary to the
Government of Tripura

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	7600		29920	67370	69320	71230	73580	75790	78070	83423	82840	85330	87890	90530	93250	96050	98940	101910	104970	108120	111370	114720	118170	121720	125380	129150	133030	137030	145390	129760					1		1					
	7100		27840	6267	64520	66760	20,60	70520	77640	74820	07077	79390	81780	84240	67738	89380	92070	94843	06926	100630	103650	106760	109970	113270	116670	120180	123790	127510	131340	139350	143540	147850										
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15500.39100		200	26610	16	5985	61683	63543	65450	07470	215.00	73690	75910	78190	65508	82960	85450	88020	02906	93400	96210	99100	102080	105150	108310	111560	114910	118360	121920	125580	133220	137240	141363	145610									
		0000	25200	15	26700	58410	60170	61980	63840	65/60	69783	71880	74040	76270	78560	80920	83350	85860	67788	91100	93843	09996	99560	102550	105630	108800	112070	115440	118910	136160	129950	133850	137870	142010								
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	10230-34800	4600	16690	12	37560	38690	39860	41060	42300	43570	44880	46230	4/620	2000	2000	20000	02020	25,000	COCO	60360	62180	64050	65980	67960	70000	72100	74270	76500	78800	811/0	86120	88710	91383	Н	\dashv	-	+	+	\dashv	-	+	0 119280
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Ned Ved	Band	Pay	Entry	Level	-	7		4	2	9	-	•	6	2	=	2	=	14	\$	16	-	18	-	2	2 3	7 6	1		7	_	7	7	m			m			m			ľ

Form of option (See Rules 5 and 6)

*1. I, with effect from 1st day of April, 2017.	nereby elect the revised pay structure
*2. I, structure of my substantive/officiating post r	hereby elect to continue on pay nentioned below until:
	e date of my subsequent increment/ I vacate or cease to draw pay in of my promotion/up-gradation to the
Existing Pay Band and Grade Pay	
	Signature
	Name
	Designation
Office in which e	employed
* To be scored out, if not applicable.	
N.B. Option once exercised is final.	
<u>UNDERTAK</u>	<u>ING</u>
I hereby undertake that in the event of necessary to the provisions contained in these excess payment so made shall be refunded adjustment against future payments due to me	Rules, as detected subsequently, any by me to the Government either by
	Signature
	Name
	Designation
Date:	
Place:	

			Forme-J			
j.	format for ini Pay) Rule	tiating proposal es, 2017 for perso	for providing ben ons entered into t	efit under MACP he Cadre service	as per TSCS (Re as direct recruit	evisec
gamen .	The state of the s	of Govi. Servant	ett elifate vier å verkkere meg stadt og de delige er så 🛥 krysk skrav havet for me sk	errado en el comezen comerce sos medes de las las las en el colonia de las en en En	et e et en	Proceedings
T) may		of the Cadre to w see now belongs	hich the Officer/	1		
3)	Name o	f Office where no	ow posted	(
4]	Name o	f Cadre Controlli	ng Department	V *		
5]	Grade in	which he / she a	at present serving	A. A		
6)	of comin	ed pay scale and) Rules, 2009 hel g over to the TSO erever applicable	d at the time	- *		
7]	Date of e grade & p	ntry into cadre in Day scale as direc	ndicating ct recruit	;		
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9]	Number of provided a	CAS/ACP/MACE s per information	benefit already given in item No	.8.		J
10]	MACP bene under ROP,	efit proposed to 2017 (MACP-1, ong with date	he provided	:		
11]	Level of Pay benefit of N	r in Pay Matrix in IACP is proposed	which d to be provided			

- 12] Pay in the Pay Matrix proposed to be fixed along with DNI under MACP
- 13] Justification for entitlement of proposed MACP benefit covering points viz.
- (i) Total period of service rendered in the entire service career
- (ii) Date when last promotion/ upgradation, CAS/ACP/MACP consumed
- (iii) No. of years completed on receipt/ consumption of benefit mentioned in (ii) above.

Signature of Head of Office (with name & designation)

Decision of the Head of Department in respect of sanction of MACP.

Signature of Head of Department Name : Designation :



Format-II

Format for initiating proposal for providing benefit under MACP as per TSCS (Revised Pay) Rules, 2017 for persons entered into the cadre service on promotion.

41	8 to the second of the second	the control of the forest control of the control of
1]	Name of Govt. Servant	*
2]	Name of the Cadre to which the	
	Officer/employee now belongs	
3]	Name of Office where now posted	
4]	Name of Cadre Controlling Department:	
5]	Grade in which he / she at present Serving	τ λ
6]	Pre-revised pay scale and grade under	
	TSCS (RP) Rules, 2009 held at the time	
	of coming over to the TSCS (RP) Rules,	
	2017 wherever applicable	•
7]	Name of feeder post(s) from where the	
	incumbent got promotion to the existing	
	cadre with date of entry	;
8]	Benefit of promotion(s)/upgradation(s)	•
	under CAS/ACP/MACP received while	
	serving in the channel of feeder post	
9]	Date of entry in the present cadre	
	indicating Level of Pay in the Pay	
	Matrix as direct recruit	•
101	Promotion/s/grade movement unner nous	ento manament mental as bounds

10] Promotion(s)/grade movement, upper pay scale movement availed or benefit consumed as CAS/ACP/MACP as interpreted from Finance Department in reference to TSCS (RP) rules,1999/ TSCS (RP) Rules,2009/ TSCS (RP) Rules,2017 after 1st entry in the channel of feeder post and in the cadre where he is at present serving;

Date of movement	Pay scale/ P	ay structure	Grade					
	From	То	From	To				
	Annual and the second s							
No. 1.5 cm. 1. Children Charles of the company of t	reger (M. 1922) 5.7 Magazine veri in erin erin erin gyaper erakatan erin erin erin erin erin erin erin eri		1 (Seed to 1	one e e e e e e e e e e e e e e e e e e				

- 11] Number of CAS/ACP/MACP benefit already provided as per information given in item No.10
- 12] Level of Pay in Pay Matrix in which benefit MACP is proposed to be provided
- 13] Pay in the Pay Matrix proposed to be fixed along with DNI under MACP

- [14] Justification for entitlement of proposed MACP benefit covering points viz.
- (i) Total period of service rendered in the entire service career including feeder post
- (ii) Date when last promotion/ upgradation CAS/ACP/MACP consumed
- (iii) No. of years completed on receipt/ consumption of benefit mentioned in (ii) above.

Signature of Head of Office (with name & designation) .

Decision of the Head of Department in respect of sanction of MACP.

Signature of Head of Department Name :
Designation :

+or	mat for initiating p Pay) Rules, 20	roposal for prov 17 for Governme	iding benefit un ent employees c	der MACP as pe ther than Cadre	r TSCS (Revised Service
second formand	Name of GovL S	Servant	and any out and attention may prove the real was and gare sources and any		e nie her en sei 180 dit wei in mer AB vou de de der vij gerij
	Name of the De		ch the	ų.	
3	Name of Office	where now post	ed	s s	
4	Post in which he Serving	: / she at presen	t	v	
15)	Pre-revised pay under TSCS (RP) at the time of co TSCS (RP) Rules, applicable	Rules, 2009 hel oming over to th	d	:	
6]	Date of direct er Service under th along with name	e State of Tripur	а		
to T	Promotion(s)/graumed as CAS/ACP 6CS (RP) Rules, 199 in the cadre	/MACP as inter	preted from Fir	ance Departme	nt in reference
;	of movement	Pay scale/ P	ay structure	Gra	ıde
		From	To	From	To
8]	Number of CAS/i			to the transfer of the transfe	The second se
9]	MACP benefit pro under TSCS (RP) MACP-2 &MACP	Rules, 2017 (MA	CP-1,		
10]	Level of Pay in Pa of MACP is propo				

- 11] Pay in the pay structure Pay Matrix proposed to be fixed along with DNI under proposed MACP
- 12] Justification for entitlement of proposed MACP benefit covering points viz.
- (i) Total period of service rendered in the entire service career
- (ii) Date when last promotion/upgradation CAS/ACP/MACP consumed
- (iii) No. of years completed on receipt/ consumption of benefit mentioned in (ii) above.

Signature of Head of Office (with name & designation)

Decision of the Head of Department in respect of sanction of MACP.

Signature of Head of Department Name : Designation :

Statement of fixation of pay under Tripura State Civil Services (Revised Pay) Rules, 2017.

1,	Na	ime of the Employee	4 2
2.		signation of the post in which pay to be fixed as on 01.04.2017	;
3.	Sta	ntus (substantive / officiating)	ć .
4.	Pro	e-revised Pay Band and Grade Pay or Scale	
13.	Exi	sting Emoluments	
	ä.	Basic Pay (Pay in the applicable Pay Band plus applicable Grade Pay or basic pay in the applicable scale) in the pre-revised structure as on 01.04.2017.	:
	b.	Dearness Allowance entitled as on 31.03.20	117:
	Č.	Existing emoluments (a + b)	x •
6.	plu the	ic Pay (Pay in the applicable Pay Band is applicable Grade Pay or basic pay in applicable scale) in the pre-revised ucture as on 01.04.2017.	:
7.	to	plicable Level in Pay Matrix corresponding Pay Band and Grade Pay or scale shown SI. No.4	;
8.	An	nount arrived at by multiplying SI. No. 6 by 2	25;
9.		plicable Cell in the Level either equal to or joove the amount at Sl. No.8	ust:
10.	Re	vised Basic Pay (as to Sl. No. 9)	•
egenese e	pay TS(epped up pay with reference to the revised of Junior, if applicable [Rule 14 of CS (RP) Rules, 2017]. Name and pay of the lior also to be indicated distinctly.	•

- 12. Revised pay with reference to the Substantive Pay: in cases where the pay fixed in the officiating post is lower than the pay fixed in the substantive post, if applicable.
- 13. Personal Pay, if any
- 14. Date of next increment (Rule 11) and pay after : grant of increment

Date of Increment Pay after increment in applicable Level of Pay Matrix

15. Any other relevant information

Date:

Signature & Designation of Head of Office



Illustration No. 1: Fixation of Pay of an existing employee under Tripura State Civil Services (Revised Pay) Rules, 2017 [See Rule 7]

Suppose an employee Mr. Q is presently drawing Basic Pay of Rs. 11160/- (Pay in the	Pay Band (Rs)	Separate of the separate of th	5700-2400)
Pay Band - Rs.8960/- + Grade Pay- Rs.2200/- = Rs.11160/-).	Grade Pay (Rs) Entry Pay	2100	2200	2400
After multiplying Rs.11150/- with 2.25, a	(EP) (Rs)	8060	8340	9840
figure of Rs.25110/- is arrived at.	Level 1	6 18140	18770	8 22140
The level corresponding to GP – Rs. 2200/- is level 7, as may be seen from Pay matrix.	2 3 4	18690 19260 19840	19340 19930 20530	22810 23500 24210
In the column for level 7, the figure closest to Rs. 25110/- is Rs. 25290.	5	20440 21060	21150 21790	24940 25690
Hence the pay of employee Mr.Q will be	7 8	21700 22360	22450 23130	26470 27270
fixed at Rs. 25290/- in level 7 in the new pay	9	23040 23740	23830 24550	28090 28940
matrix.	11	24460	25290	29810
	12	25200	26050	30710

Illustration No.2: Fixation of pay on promotion on or after 1st day of April,2017 under Tripura State Civil Services (Revised Pay) Rules, 2017. [See Rule 9].

Suppose an employee Ms. S, who after having been fixed in the pay matrix is	Pay Band (Rs)		5700-24000	enen yana da sakan gundan da sakan gandan da s
drawing a basic pay of Rs. 27650/- in Level 7.	Grade Pay (Rs)	2200	2400	2800
She gets promotion to the Level 8.	Entry Pay (EP) (Rs)	8340	9840	10620
Her pay will be fixed in the following	Level	7	8	9
manner:-	1	18770	22140	23900
* · · · · · · · · · · · · · · · · · · ·	2	19340	22810	24620
- She will first be given one increment in	3	19930	23500	25360
her present level (i.e. Level 7) and the	4	20530	24210	26130
amount shall be fixed at Rs. 28480/	5	21150	24940	26920
- Then she will be placed in Level 8 by	6	21790	25690	27730
locating an amount equal to or next	7	22450	26470	28570
higher compared to Rs.28480/ Here it	8	23130	27270	29430
comes to Rs. 28940/	9	23830	28090	30320
	10	24550	∡ 28940	31230
Hence the pay of Ms. S in the promotion	11	25290	29810	32170
post will be fixed at Rs. 28940/- in Level 8 in	12	26050	30710	33140
the pay matrix.	13	26840	31640	34140
	14	27650	32590	35170
		/		
	15	28480	33570	36230
	16	29340	34580	37320
	17	30230	35620	38440

Illustration No 3: Determination of increment under Tripura State Civil Services (Revised Pay) Rules, 2017. [See Rule 10]

Suppose an employee Mrs. R, who is drawing pay in the pay matrix w.e.f	Pay Band (Rs)	5700-24000									
01.08.2017 at Rs. 22450/- in Level 7.	Grade Pay (Rs)	2200	2400	2800							
Suppose she is allowed next increment on 01.07.2018.	Entry Pay (EP) (Rs)	8340	9840	10620							
V1.V1.	Level	7	8	9							
Her pay due to increment shall be fixed to	1	18770	22140	23900							
	7	19340	22810	24620							
Rs. 23130/-	3	19930	23500	25360							
Her next increment shall be granted on	4	20530	24210	26130							
01.07.2019.	5	21150	24940	26920							
() { () (· · · · · · · · · · · · · · · ·	6	21790	25690	27730							
		22450	26470	28570							
	8	23130	27270	29430							
	9	23830	28090	30320							
	10	24550	28940	31230							

Illustration No. 4: Determination of date of increment under Tripura State Civil Services (Revised Pay) Rules, 2017. [See Rule 11]

Suppose an employee Mrs. Y, who after having been fixed in the pay matrix w.e.f	Pay Band (Rs)	5700-24000								
01.04.2017 is drawing a basic pay of Rs. 22450/- in Level 7.	Grade Pay (Rs)	2200	2400	2800						
Suppose she is granted a financial	Entry Pay (EP) (Rs)	8340	9840	10620						
upgradation on 10.12.2017 fixing her pay to	Level	7	8	9						
Rs. 23130/-	1	18770	22140	23900						
1/3. 20 (00) (2	19340	22810	24620						
She will be allowed next increment on	3	19930	23500	25360						
01,07,2018 fixing her pay to Rs. 23830/	4	20530	24210	26130						
Charles to thing that had	5	21150	24940	26920						
Her next increment shall be granted on	6	21790	25690	27730						
01.07.2019 and her pay fixed at Rs. 24550/-,	7	22450	26470	28570						
in case she has not got any further	8	23130	27270	29430						
promotion/ financial upgradation including		and the second s								
MACP within the intervening period.	9	23830	28090	30320						
	10	24550	28940	31230						

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Copy forwarded to:

- 1. The Secretary to the Governor of Tripura, Agartala.
- 2. The Principal Secretary to the Chief Minister, Tripura, Agartala.
- 3. PS/ PA to all Ministers, Tripura, Agartala..
- 4. Joint Secretary/ PS/PA to the Chief Secretary, Tripura, Agartala.
- 5. The Secretary, Tripura Legislative Assembly, Agartala
- 6. The Registrar General, High Court of Tripura, Agartala
- 7. The Secretary, TPSC/ Police Accountability Commission/ Tripura Women Commission/ Tripura Information Commission/ Tripura Electricity Regulatory Commission, Agartala.
- 8. The Accountant General (A&E)/ (Audit), Tripura, Agartala.
- 9. The Director, GA(Printing & Stationery) Department for publication in the next Tripura Gazette, Agartala.
- 10. The Additional Secretary, GA(C & C) Department, Agartala for information in reference to Memo No. F.1(19)-GA(CAB)/2008 dated 11-07-2017.
- 11. All Treasury / Sub-Treasury Officers, Tripura.
- 12. The Web Administrator, Finance Department to upload the same in Finance Department's website.

GOVERNMENT OF TRIPURA DEPARTMENT OF FINANCE

No. F.7(2)-FIN(PC)/2018

Dated, Agartala, a.s. November, 2018

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following Rules to further amend the Tripura State Civil Service (Revised Pay) Rules, 2017 (hereinafter referred to as the "Principal Rules"), namely:-

1. Short title and commencement:

- (i) These Rules may be called the Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018.
- (ii) They shall be deemed to have come into force on and from the 1st day of October, 2018.

2. Amendment of Rule 3(1)(i) of the Principal Rules:

After the words "the existing scale" of Rule 3(1)(i) of the Principal Rules, the words "or pay drawn under Tripura State Pay Matrix 2017" shall be inserted.

3. Amendment of Rule 5 of the Principal Rules:

Rule 5 of the Principal Rules shall be substituted as follows:-

"Save as otherwise provided in these rules, a Government employee who is in service on 1st day of October, 2018 or who may have been appointed on or after $1^{\rm st}$ day of October, 2018 shall draw pay in the Level in the revised pay structure applicable to the post/ service which he has been holding or as the case may be, to which he may have been appointed;

Provided that a Government employee who is in service on 1st day of October, 2018 or who enters service on or after 1st day of October, 2018 but before the date of notification of these rules shall draw pay in the revised pay structure either from 1st day of October 2018 or the date of entry in service after 1st day of October 2018, whichever is later;

Note: Re-appointment after break-in service to a post/ service on or after 1st day of October, 2018 shall in all cases be treated as first appointment for the purpose of these rules."

4. Amendment of Rule 6 of the Principal Rules:

Rule 6 of the Principal Rules shall stand deleted.

5. Amendment of Rule 7(1) of the Principal Rules:

Rule 7(1)(i) of the Principal Rules shall be substituted as follows:-

"(1) The initial pay of a Government employee who is in service on 1^{st} day of October, 2018 and / or who is governed by the revised pay structure incorporated

in these Rules on and from 1st day of October, 2018, shall, unless in any case the Governor of Tripura by special order otherwise directs, be fixed in the following manner:-

(i) The pay in the applicable Level in the Pay Matrix shall be obtained by dividing the existing basic pay by 2.25 and then multiplying the resultant value by applicable multiplication factor at the particular level under "Tripura State Pay Matrix 2018" (rounded off to nearest 100 rupees) and the figure so arrived at will be located in that appropriate Level of the Pay Matrix and if such figure corresponds to any identical value in any Cell in the applicable Level of the Pay Matrix, the same shall be the pay, and if no such Cell is available in the applicable Level, the pay shall be fixed at the immediate next higher Cell in that applicable Level of the Pay Matrix. The Methodology is explained in the illustration given below.

Illustration: Fixation of Pay of an existing employee under Tripura State Civil Services (Revised Pay) (1st Amendment) Rules, 2018

Suppose an employee Mr. B is presently drawing Basic Pay of Rs. 34930/- in Level 11 of Pay Matrix 2017.

After dividing Rs. 34930/- with 2.25, a figure of Rs. 15524/- is obtained. This figure is multiplied by 2.57 and a value of Rs. 39897/- is arrived at. When Rs. 39897/- is rounded to nearest hundred, Rs. 39900/- is obtained as final figure.

Going vertically down through Cell values of Level 11, a figure exactly equal to Rs. 39900/-is located at Cell No. 3 of that Level.

So, the revised basic pay of employee Mr. B in Level 11 in the new pay matrix 2018 is Rs. 39900/-.

	The second of the											
Pay Band (Rs)	10230-34800											
Grade Pay (Rs)	4400	4600	4800									
Entry Pay (Rs)	14630	16690	18660									
Level	11	12	13									
Index	2.57	2.57	2.55									
1	37600	42900	47600									
2	38700	44200	49000									
3	39900	45500	50500									
4	41100	46900	52000									
5	42300	48300	53600									
6	43600	49700	55200									
7	44900	51200	56900									

6. Amendment of Rule 7(2) of the Principal Rules:

Rule 7(2) of the Principal Rules shall be substituted as follows:-

"(2) A Government employee who is on leave on the 1st day of October, 2018 and is entitled to leave salary, shall become entitled to pay in the revised pay structure from 1st day of October, 2018."

7. Amendment of Rule 7(3) of the Principal Rules:

Rule 7(3) of the Principal Rules shall be substituted as follows:-

(3) A Government employee who is on study leave on the 1st day of October, 2018, shall be entitled to the pay in the revised pay structure from the 1st day of October, 2018.

8. Amendment of Rule 7(6) of the Principal Rules: Rule 7(6) of the Principal Rules shall be substituted as follows:-

(6) Where in the fixation of pay under sub-rule (1), the pay of a Government employee, who in the existing pay structure, was drawing immediately before the 1st day of October, 2018 more pay than another Government employee junior to him in the same cadre and same post, gets fixed in the revised pay structure in a Cell lower than that of such junior, his pay shall be stepped up to the same Cell in the revised pay structure as that of his junior.

9. Amendment of Rule 7(8) of the Principal Rules:

Rule 7(8) of the Principal Rules shall be substituted as follows:-

(8) The Head of Office shall prepare statement of fixation of pay under the "Tripura State Civil Services (Revised Pay) (1st Amendment) Rules, 2018 as per format given in Appendix.

10. Amendment of Rule 8 of the Principal Rules:

Rule 8 of the Principal Rules shall be substituted as follows:-

"8. Fixation of pay in revised pay structure of employees appointed as direct recruits on or after 1st day of October, 2018:

The pay of an employee appointed by direct recruitment on or after 1st day of October, 2018 shall be fixed at the minimum pay or the first Cell in the Level, applicable to the post to which such employees are appointed.

Provided that where the existing pay of such employee appointed on or after 1st day of October, 2018 and before the date of notification of these rules has already been fixed in the existing pay structure and if his existing emoluments happen to exceed the minimum pay or the first Cell in the Level, as applicable to the post to which he is appointed on or after 1st day of October, 2018, such difference shall be paid as personal pay to be absorbed in future increments in pay.

For example, a person entering Government service as a direct recruit at Level 7 on or after 1^{st} day of October, 2018 shall get his pay fixed at Rs. 21400/-, at Level 10 of Rs. 34700/-, at Level 11 of Rs. 37600/- and so on."

11. Amendment of Rule 9 of the Principal Rules:

The heading of Rule 9 of the Principal Rules shall be substituted by the following - "9. Fixation of pay on promotion on or after 1st day of October, 2018"

At the end of Rule-9, the following illustration shall be added to explain the methodology:

Illustration No. 2: Fixation of pay on promotion on or after 1st day of October,2018 under Tripura State Civil Services (Revised Pay) (1st Amendment) Rules, 2018.

Suppose an employee Ms. **K**, whose basic pay in the pay matrix 2018 is fixed at Rs. 31400/- in Level 7 as on 01.10.2018. She gets promotion to the Level 8.

Her pay will be fixed in the following manner:-

- She will first be given one increment in her present level (i.e. Level 7) and the amount shall be fixed at Rs. 32300/-.
- Then she will be placed in Level 8 by locating an amount equal to or next higher compared to Rs.32300/-. Here it comes to Rs. 33100/-.

Hence the pay of Ms. K in the promotion post will be fixed at Rs. **33100**/- in Level 8 in the pay matrix.

Pay Band (Rs)	5	700-24000	
Grade Pay (Rs)	2200	2400	2800
Entry Pay (Rs)	8340	9840	10620
Level	7	- 8	9
M.F.	2.57	2.57	2.57
1,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	21400	25300	27300
2. dr. marit reumi i	22000	26100	28100
3 year healty an an	22700	26900	28900
4	23400	27700	29800
5min and to (81)	24100	28500	30700
6 Hada saluit tes	24800	29400	31600
7	25500	30300	32500
8 mg Hade soft	26300	31200	33500
9 szivesi (Kavise P	27100	32100	34500
10	27900	33100	35500
11	28700	34100	36600
12	29600	35100	37700
13	30500	36200	38800
14	31400	37300	40000
y in revised pa	10 00	x19 .8	
15	32300	38400	41200
16	33300	39600	42400
17	34300	40800	43700

12. Amendment to Rule 11 of the Principal Rules:

Below Rule 11 of the Principal Rules, the following shall be inserted: -

"Provided that the revision of pay of a Government employee implemented under these rules shall not affect the periodicity of his/her normal annual increment. A Government employee, who is likely to draw his normal annual increment on 1st day of January, 2019 shall continue to draw his annual increment on that date and a Government employee who is likely to draw his annual increment on 1st day of July, 2019 shall also continue to draw the same on that date as in normal circumstances."

13. Amendment of Rule 13 of the Principal Rules:

Rule 13 of the Principal Rules shall stand deleted.

14. Amendment of Rule 15 of the Principal Rules:

Rule 15 of the Principal Rules shall be substituted as follows:-

"Notwithstanding anything contained elsewhere in these Rules, or in any other Rules for the time being in force, the benefit of revision of pay for the month of October, 2018 payable in November 2018 and onwards shall be provided in cash.

The Government employees, who had died/retired/ superannuated on or after the 1st day of October, 2018 and before publication of these Rules in the Official Gazette, shall be paid arrear pay and allowances for the period from the 1st day of October, 2018 upto the date of his death /retirement/ superannuation in cash."

15. Amendment of Rule 18 of the Principal Rules:

Between the words "TSCS(Revised Pay) Rules, 2009" and "shall not, save as", of Rule 18 of the Principal Rules, the words "and TSCS(Revised Pay) Rules, 2017" shall be inserted.

16. Amendment of Schedule -I of the Principal Rules:

The words "Tripura State Pay Matrix, 2017" and the table along with its values in respective Cell as appearing in Schedule-I of the Principal Rules shall be substituted by the words "Tripura State Pay Matrix, 2018" and the table along with its values as appended to these Rules.

17. Amendment of Schedule -II of the Principal Rules:

The "Form of option" as given at Schedule – II of the Principal Rules shall stand deleted.

18. Amendment of Format-I, Format-II and Format-III of Schedule - III of the Principal Rules:

Wherever the words "TSCS(Revised Pay) Rules, 2017" and "TSCS(RP) Rules, 2017" appearing at Format-I, Format-II and Format-III of Schedule - III of the Principal Rules shall be substituted by "TSCS(Revised Pay) Rules, 2017 read with its up-to-date amendments".

19. Amendment of Annexures of the Principal Rules:

The word "Annexure" appearing in Principles Rules shall be substituted by the word "Appendix".

By order of the Governor

(N. Darlong, IAS)
Secretary to the
Government of Tripura

To,

Secretary In-charge of all Departments/ all Heads of Department.

Copy forwarded to:

- 1. The Additional Chief Secretary to the Governor of Tripura, Agartala.
- 2. The Principal Secretary to the Chief Minister, Tripura.
- 3. The PS to the Dy. Chief Minister, Tripura
- 4. PS/PA to all Ministers, Tripura.
- 5. PPS/PS/ PA to Chief Secretary, Tripura.
- 6. The Secretary, Tripura Legislative Assembly, Agartala.
- 7. The Registrar, High Court of Tripura, Agartala.
- 8. The Secretary, TPSC/ Police Accountability Commission/ Tripura Women Commission/ Tripura Information Commission/ Tripura Electricity Regulatory Commission.
- 9. The Accountant General (A&E)/(Audit), Tripura

- 10. The Director, GA(Printing & Stationery) Department for publication in the next Tripura Gazette.
- 11. The Additional Secretary, GA(C & C) Department, Agartala for information in reference to Memo No. F.1(19)-GA(CAB)/2008 dated 06.11.2018.
- 12. All Treasury / Sub-Treasury Officers, Tripura.
- 13. The Web Administrator, Finance Department to upload the same in Finance Department's website.

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Statement of fixation of pay under Tripura State Civil Services (Revised Pay) (1st Amendment) Rules, 2018. [See rule 7(8)]

1.	Name of the Employee	
2.	Designation of the post in which pay is to be fixed as on 01.10.2018	namanai kango
3.	Status (Substantive / officiating)	•
4.	Existing Emoluments	
	a. Basic Pay (Pay in the applicable Level of Pay Matrix 2017 or Pay in pay Band and applicable Grade Pay) in the pre-revised structure as on 01.10.2018.	
	b. Dearness Allowance entitled as on 30.09.2018(if any):
	c. Existing emoluments (a + b)	:
5.	Applicable Level in Pay Matrix	
6.	Applicable multiplication factor of that Level as per Pay Matrix 2018	
7.	Amount arrived at by dividing Sl. No. 4(c) by 2.25 and then multiplying the resultant value with applicable multiplication factor obtained at Sl. No. 6 (above) (rounded to nearest hundred)	:
8.	Applicable Cell in the Level either equal to or immediate above the amount at Sl. No. 7	:
9.	Revised Basic Pay (as to Sl. No. 8)	
10.	Stepped up pay with reference to the revised pay of Junior, if applicable [Rule 14 of TSCS(RP) Rules,2017]. Name and pay of the junior also to be indicated distinctly.	
11.	Revised pay with reference to the Substantive Pay in cases where the pay fixed in the officiating post is lower than the pay fixed in the substantive post, if applicable.	

- 12. Personal Pay, if any
- 13. Date of next increment (Rule 11) and pay after grant of increment

<u>Date of Increment</u> <u>Pay after increment in applicable Level of Pay Matrix</u>

14. Any other relevant information

Date:

Signature & Designation of Head of Office

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SCHEDULE - I

TRIPURA STATE PAY MATRIX 2018 [See Rule 3(1)(vi)]

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